

Expansion of Nuclear Fuel Complex, Hyderabad

240. SHRI DATTATRAYA BANDARU:
Will the PRIME MINISTER be pleased to state:

(a) the amount allocated during the VIII Plan for expansion of the Nuclear Fuel Complex unit at Hyderabad;

(b) the amount sanctioned during the current financial year;

(c) the total capacity thereof;

(d) the present capacity of the unit; and

(e) the proposals before the Government to expand the capacity of the unit during the Plan ?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI BHUVNESH CHATURVEDI): (a) An amount of Rs.261.00 crores has been allocated during VIIIth Plan for expansion schemes at Nuclear Fuel Complex, Hyderabad.

(b) Rs.38.00 crores has been sanctioned during the current financial year (1992-93) for the expansion schemes.

(c) At the end of the VIIIth Plan, a total capacity of 600 Tonnes per year of finished fuel is expected to be achieved at Nuclear Fuel Complex, Hyderabad.

(d) The present capacity of the unit is 230 Tonnes per year of finished fuel.

(e) the proposals approved by the Government to expand the capacity of the unit during the VIIIth plan are:

1. Augmentation of the present capacity to 300 tonnes of finished fuel by 93-94 and to 600 tonnes per year by end of the VIIIth Plan,

2. New Uranium Oxide Fuel Project,

3. New Uranium Fuel Assembly Project,
and

4. New Zircaloy Fabrication Plant.

Submission of Periodical Returns to C.V.C. by Government Departments

241. SHRI JEEWAN SHARMA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government Departments are required to submit certain statements and returns to the Central Vigilance Commission every month/quarterly/yearly;

(b) if so, whether a majority of the Department have not been submitting the same;

(c) if so, the reasons thereof and the measures taken to ensure their timely submission;

(d) the details of main functions/duties of the Central Vigilance Commission;

(e) the number of complaints received by C.V.C. during the last twelve months;

(f) the number out of them disposed of with brief details of the findings; and

(g) the reasons for pendency of the others?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS MINISTER AND MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA)

(a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.